

NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.296/2017

IN THE MATTER OF:

Sanchi Properties Limited

.. PETITIONER

SECTION :

Under Section 252 (3)

Order delivered on 22.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant

For the Respondents

: -

For the Intervener


: Ms. Easha Kadian, Standing Counsel,
For Income tax Deptt.
Mr. Manish Raj, Company Prosecutor

ORDER

The Proxy Counsel for the Petitioner has appeared and seeks adjournment in the matter.

However, from the Order dated 21.12.2017 passed by this Tribunal, it is seen that the Respondent ROC and Income tax Department were required to file their reply/observations to the petition/appeal. Ld. Company Prosecutor who appears for the ROC seeks some time to file its reply. Taking into consideration the said representation, two weeks time is granted to the respondent ROC to file its reply with an advance copy of the same to be made available to the Ld. Counsel for the petitioner. In the meanwhile, the Income tax Department to file its observations, if any, to the petition/appeal.

Post the matter on 13.2.2018.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit